

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PMS-COM-PRO (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	PMS-COM-PRO (INDIA) PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	15/02/1995
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1995PTC065462
5.	Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 39, SECOND FLOOR SHAHPURJAT, NEW DELHI, Delhi, India, 110049 Corporate Office: Nil
6.	Insolvency commencement date in respect of Corporate Debtor	29.04.2024 (However, the order was received on 11.05.2024 by email from Advocate Rajnish Kumar Banyal)
7.	Estimated date of closure of Insolvency Resolution Process	26.10.2024 i.e. 180 days from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email Id: nazim@mnkassociates.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India E-mail ID: Email Id: nazim@mnkassociates.com ; cirp.pms@gmail.com
11.	Last date for submission of claims	25/05/2024
12.	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Nazim

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 29.04.2024.

The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 25/05/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No.13 to act as Authorised Representative of the class in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

 Sd/
Mohd Nazim Khan

Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207

Date: 13.05.2024

Place: Delhi

PUBLIC NOTICE

(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. SANJAY GUPTA (PERSONAL GUARANTOR TO M/S C & C CONSTRUCTION LTD.)

RELEVANT PARTICULARS	
1. Name and Address of Personal Guarantor	Mr. Sanjay Gupta Address: F-4, South City, Phase I, Gurugram, Haryana- 122001
2. Insolvency Commencement Date	1st May, 2024 (Order uploaded at NCLT website on 10th May, 2024)
3. Details of order admitting the application	Order dated 1st May, 2024 passed by the Hon'ble NCLT, New Delhi, Principal Bench in I.A. No. 1071/ND/2024 in C.P. No.: (IB)- 384/ND/2021
4. Name and registration number of the Resolution Professional	Mr. Deepak Maini IP Regn. No.: IBBI/PA-001/IP-P-00676/2017-2018/11149; AFA valid till: 19th November, 2024
5. Address and e-mail of the Resolution Professional, as registered with the Board	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepakmaini@insolvencieservices.in
6. Address and e-mail to be used for correspondence with the Resolution Professional/ Claim submission	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepakmaini.pg@gmail.com
7. Last date for submission of claims	4th June, 2024
8. Relevant Forms are available at:	WebLink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Principal Bench at New Delhi, has ordered the commencement of Insolvency Resolution Process of Mr. Sanjay Gupta, R/o F-4, South City, Phase I, Gurugram, Haryana-122001 (Personal Guarantor to M/S C & C Construction Limited) from 1st May, 2024 (Copy of order uploaded at NCLT website on 10th May, 2024).

The creditors of Mr. Sanjay Gupta are hereby called upon to submit their claims with proof on or before 4th June, 2024 to the Resolution Professional at the email address mentioned against entry No. 6.

The creditors shall register claims with the resolution professional by sending details of the claims by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Maini
Insolvency Professional

Date: 14th May, 2024
IBBI Reg No.: IBBI/PA-001/IP-P-00676/2017-2018/11149
Place: Noida, UP
AFA valid till: 19th November, 2024

YES BANK

Registered and Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai - 400055. India. Website: www.yesbank.in Email: communications@yesbank.in
CIN: L65190MH2003PLC143249

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

The undersigned being the Authorized Officer of Yes Bank Ltd. under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Sec.13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the respective borrowers mentioned hereunder to repay the amounts mentioned in the respective notices U/s.13(2) of the said Act within a period of 60 days.

The respective borrowers having failed to repay the said amounts, notice is hereby given to the borrowers and public in general that the undersigned has taken symbolic possession of the properties described herein below in exercise of powers conferred on me under Sec. 13(4) of the said Act read with Rule 9 of the said Rules.

The respective borrowers in particular and public in general are hereby cautioned not to deal with the said properties and any dealing with these properties will be subject to the charge of the YES Bank Ltd. for the respective amount mentioned herein below along with interest thereon at contracted rate.

Name of Borrower	Loan A/c. No.	Description of Secured Asset	Date of Notice U/s.13(2)	Notice Amount (Rs.)	Date of Repossession
1- Mr. Kishor Kumar S/o Mr. Jagdish Prasad ("Borrower & Mortgagee")	HLN00 03008 88465	Residential Flat No. D4/903, Tower No./Block No. D2, 9TH Floor, Total Super Area 1285 Sq Ft (119.379 Sq Mtr), Carpet Area 743.868 Sq Ft (69.107 Sq Mtr), consist of drawing room, 2BHK, situated in the residential group housing complex at Saviour Park, Ioni road, village Kherhera, Pargana Loni, Tehsil & District Ghaziabad.	11-01-2024	INR. 47,39,793.15- (Rupees Forty Seven Lakh Thirty Nine Thousand Seven Hundred Ninety Three & Fifteen Paise Only) as on 11-January-2024	09-May-24

As contemplated that under Section 13 (8) of the Act, in case if the dues together with all costs, charges and expenses incurred by us are tendered at any time before the date of publication of the notice for public auction/ Sale then Sale shall not be concluded and secured asset shall not be sold or transferred by us, and no further step shall be taken by us for transfer or sale of that secured asset.

Sd/-

Date: 10.05.2024

Place: Ghaziabad

Sd/-

Authorized Officer

YES Bank Ltd.

PUBLIC NOTICE

(Under Section 102 (1) & (2) of the Insolvency and Bankruptcy Board of India, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. AMRIT PAL SINGH CHADHA (PERSONAL GUARANTOR TO M/S C & C CONSTRUCTION LTD.)

RELEVANT PARTICULARS	
1. Name and Address of Personal Guarantor	Mr. Amrit Pal Singh Chadha Address: House No. 4410, DLF Phase-IV, Near Galleria Market, Haryana-122009
2. Insolvency Commencement Date	1st May, 2024 (Order uploaded at NCLT website on 10th May, 2024)
3. Details of order admitting the application	Order dated 1st May, 2024 passed by the Hon'ble NCLT, New Delhi, Principal Bench in I.A. No. 1122/ND/2024 in C.P. No.: (IB)- 458/(PB)/2021
4. Name and registration number of the Resolution Professional	Mr. Deepak Maini IP Regn. No.: IBBI/PA-001/IP-P-00676/2017-2018/11149; AFA valid till: 19th November, 2024
5. Address and e-mail of the Resolution Professional, as registered with the Board	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepakmaini@insolvencieservices.in
6. Address and e-mail to be used for correspondence with the Resolution Professional/ Claim submission	Address: C-100, Sector 2, Noida, Uttar Pradesh-201301 Email: deepakmaini.pg@gmail.com
7. Last date for submission of claims	4th June, 2024
8. Relevant Forms are available at:	WebLink: https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Principal Bench at New Delhi, has ordered the commencement of Insolvency Resolution Process of Mr. Amrit Pal Singh Chadha, R/o House No. 4410, DLF Phase-IV, Near Galleria Market, Haryana-122009 (Personal Guarantor to M/S C & C Construction Ltd.) from 1st May, 2024 (Copy of order uploaded at NCLT website on 10th May, 2024).

The creditors of Mr. Amrit Pal Singh Chadha are hereby called upon to submit their claims with proof on or before 4th June, 2024 to the Resolution Professional at the e-mail address mentioned against entry No. 6.

The creditors shall register claims with the resolution professional by sending details of the claims by way of electronic communications or through courier, speed post or registered letter.

Submission of false or misleading proofs of claim shall attract penalties.

Deepak Maini
Insolvency Professional

Date: 14th May, 2024
IBBI Reg No.: IBBI/PA-001/IP-P-00676/2017-2018/11149
Place: Noida, UP
AFA valid till: 19th November, 2024

SHIVALIK SMALL FINANCE BANK LTD.

Registered Office: 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
CIN: U65990DL2020PLC366027

POSSESSION NOTICE (For immovable property) Rule 8(1)

Whereas the undersigned being the Authorized officer of the Shivalik Small Finance Bank er. Shivalik Mercantile Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 27-02-2024 for loan A/c No. 100741014162 calling upon the 1. Mr. Subhash Chand Saini S/o Babu Ram Saini (Borrower) R/o H- No-586, Kulesara 5, Gautam Budh Nagar Uttar Pradesh 201306, 2. Mrs. Yasoda Saini w/o Subhash Chand Saini (Co-Borrower/ Mortgagee) R/o H- No-586, Kulesara 5, Gautam Budh Nagar Uttar Pradesh 201306, 3. Vinod Kumar S/o Ram Suresh Singh (Guarantor) R/o H- No-586, Kulesara 5, Gautam Budh Nagar Uttar Pradesh 201306 to repay the amount mentioned in the notice being Rs.21,57,000/- (Rupees Twenty-One Lakh Fifty-Seven Thousand Only) within 60 days from the date of receipt of the said notice. The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 6 of the Security Interest (Enforcement) Rules, 2002 on the 8th day of May of the year 2024. The Borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Shivalik Small Finance Bank Ltd. for an amount of Rs.21,57,000/- (Rupees Twenty-One Lakh Fifty-Seven Thousand Only) and interest thereon.

The Borrower's attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Equitable Mortgage on the Property: Residential Plot, measuring an area of 100 Sq. Yards, Situated at Kharsa No. 702, Village Suthiyana Kuleshera, District Gautam Budh Nagar Uttar Pradesh. Registered in revenue records of Bani No. 1, Jild No. 16623, Page No. 259/280 Serial No. 26461 dated 11.08.2014, in the name of Mrs. Yasoda Saini w/o Subhash Chand Saini. Bounded by:

North	Khet of Mr. Ravindra	South	Plot of Asha & Kamlesh
West	Digar Plot	East	25 ft. wide Road

Date: 08-05-2024

Place: Noida

Sd/-

Authorized Officer

Shivalik Small Finance Bank Ltd.

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PMS-COM-PRO (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	PMS-COM-PRO (INDIA) PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	15/02/1995
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1995PT005642
5. Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 39, SECOND FLOOR SHAHPURJAT, NEW DELHI, Delhi, India, 110049 Corporate Office: Nil
6. Insolvency commencement date in respect of Corporate Debtor	29/04/2024 (However, the order was received on 11.05.2024 by email from Advocate Rajesh Kumar Banyal)
7. Estimated date of closure of Insolvency Resolution Process	26.10.2024 i.e. 180 days from Insolvency Commencement Date
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mohd Nazim Khan Reg. No. IBBI/PA-002/IP-N00076/2017-18/10207
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email ID: nazim@minkassociates.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: MNK House, 9A/9-10, Basement, East Patel Nagar, New Delhi-110008, India Email ID: nazim@minkassociates.com corp.pms@gmail.com
11. Last date for submission of claims	25/05/2024
12. Classes of Creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the Carnival Films Private Limited on 29.04.2024.

The Creditors of Carnival Films Private Limited are hereby called upon to submit their claims with proof on or before 25/05/2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorized Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorized Representative of the class in Form CA. Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13.05.2024

Place: Delhi

Sd/-

Mohd Nazim Khan

Interim Resolution Professional

Reg. No. IBBI/PA-002/IP-N00076/2017-18/10207

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Regional Office: 418, 4th Floor, Pearl Omnia Tower 2, Netaji Subhash Place, New Delhi-110034

Contact No.: 8826934787, Authorized Officer: Harsh Tharia, Email: harshtharia.g@hindujahousingfinance.com
CLM - MR. KASHISH BHATIA AND MR. SUNNY MALIK

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower(s) and Co-Borrower(s) that pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Hinduja Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, to be sold on, as 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:-

Date & Time of Auction : 31-05-2024 at 11:00 hrs.

Sr. No.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP)
1	(Loan Account No. DL/DEL/DLH/A000000121 & DL/DEL/DLH/A000000131) 1. Mr. Devendra Dhyan, 7D-2/65, Ram Park Loni, Ghaziabad, Uttar Pradesh-201102 2. Mrs. Suneta Dhyan, 7D-2/65, Ram Park Loni, Ghaziabad, Uttar Pradesh-201102	Demand Notice date: 10.10.2022 Rs. 15,46,463/- (Rupees Fifteen Lakh Forty Six Thousand Four Hundred and Sixty Three Only) as on 01.05.2024	All that piece and parcel of the property bearing Flat No. SF-02, Second Floor, area measuring 60 Sq. Yards. Plot on Kharsa No.399, Prem Vihar IIIrd, Village, Sadullabad, Loni, Ghaziabad, Uttar Pradesh., Bounded by: North: Plot of another, South: Plot of other, East: Plot of another, West: Road 20 ft wide	₹ 7,00,000/- ₹ 70,000/-
2	(Loan Account No. DL/MTG/MTNG/A000000140) 1. Mr. Gaurav Sharma, C-30, New Moti Nagar, 3rd Floor, Raja Pura Kalan, Rohini, Sector-7, Narela, New Delhi-110085 2. Mrs. Reema, C-30, New Moti Nagar, 3rd Floor, Raja Pura Kalan, Rohini, Sector-7, Narela, New Delhi-110085	Demand Notice date: 30.11.2022 Rs. 27,02,736/- (Rupees Twenty-Seven Lakh Two Thousand Seven Hundred and Thirty-six) as on 01.05.2024	Flat No. B-102, First Floor, Front side area measuring 60 Sq. Yards. Built on Plot No.A-1/3, area measuring 400 Sq. Yards. Out of Kharsa No.488/1, Situated in the area of Village Molarband Tehsil Kalkaji Delhi 110044, Bounded by: East: Property of Gaurav, West: Road, North: Other's Property, South: Road	₹ 15,00,000/- ₹ 1,50,000/-
3	(Loan Account No. DL/DEL/DLH/A000000018) 1. Mr. JASBEER, House number 9, Khanpur Jabti, Pani Tanki, Metro, Ghaziabad, Uttar Pradesh, India-201102 2. MS. RAJESH DEVI, House number 9, Khanpur Jabti, Pani Tanki, Metro, Ghaziabad, Uttar Pradesh, India-201102	Demand Notice date: 07.08.2021 Rs. 38,90,060/- (Rupees Thirty-Eight Lakh Ninety Thousand and Sixty Only) as on 01.05.2024	All that piece and parcel of property Residential Property Plot no. 9, 1st Floor, out of Kharsa No.8-M, situated in the revenue of Uttar Pradesh measuring 208 Sq. Yard, Gram Khanpur, Jabti Pargana & tehsil Loni, District Ghaziabad, Uttar Pradesh, Bounded by: East: Plot No. 10, Subhash, West: Rasta 12 feet wide, North: Other Plot, South: Plot No. 11	₹ 9,00,000/- ₹ 90,000/-
4	(Loan Account No. DL/BDP/BDPR/A000000360) 1. Mr. Paresh Tripathi, Flat No. 402, 316, Gali No. 2, Mahavir Enclave, New Delhi-110045 2. Ms. Poonam Pares Tripathi, Flat No. 402, 316, Gali No. 2, Mahavir Enclave, New Delhi-110045	Demand Notice date: 13.04.2023 Rs. 35,69,483/- (Rupees Thirty Five Lakh Thirty Nine Thousand Four Hundred and Eighty-Three Only) as on 01.05.2024	All that piece and parcel of property bearing a portion/Flat No. B-1, area measuring 680 Sq. Feet, First Floor of Property Bearing No. 602/E/20, Block-A, Ward No. 3, Old Kharsa No. 1668, New Kharsa No. 1151/3 Min, Situated at Barialwakan, Mehrauli, New Delhi-110030, Bounded by: East: Other Property, West: Common Passage, North: Property No. 602 - E, 19, South: Property No. B2, Block - B	₹ 15,00,000/- ₹ 1,50,000/-
5	(Loan Account No. DL/DEL/DLH/A000000174) 1. Mr. Puneet, 10-B/10, Shiv Mandir Gali No-7, Maujpur Delhi-110053 2. Mrs. Jamuna Devi, 10-B/10, Shiv Mandir, Gali No-7, Maujpur Delhi-110053	Demand Notice date: 17.08.2021 Rs. 18,26,363/- (Rupees Eighteen Lakh Twenty-Six Thousand Three Hundred and Sixty Three Only) as on 01.05.2024	All that piece and parcel of property bearing Flat No. 206, First Floor, Constructed on Property Bearing No. 13 & 14, Area measuring 201.66 Sq Yards + 240 Sq Yards = 441.66 Sq Yards, situated at Manish Vihar, Village Loni, Praga Loni, Ghaziabad, Uttar Pradesh, Boundaries as : East: 30ft wide road, West: 30ft wide road, North: Plot No. 12 South: 30ft wide road	₹ 11,00,000/- ₹ 1,10,000/-
6	(Loan Account No. DL/BDP/BDPR/A000000035) 1. Mr. Rahul Ganguly, Add: N- House Number- 11/321, Ground Floor DDA Flats, Kalkaji, New Delhi-110019 2. Mrs. Riya Chowdhury, Add: N- House Number- 11/321, Ground Floor DDA Flats, Kalkaji, New Delhi-110019	Demand Notice date: 25.01.2023 Rs. 30,84,211/- (Rupees Thirty Lakh Eight-Four Thousand Two Hundred and Eleven Only) as on 01.05.2024	All that piece and parcel of Second floor, built on Property No.1028/9, Land area measuring 150 Sq.yards, out of Kharsa No.600/93, Situated at Govind puri Kalkaji Garden, New Delhi-110019.	₹ 22,00,000/- ₹ 2,20,000/-
7	(Loan Account No. DL/BDP/BDPR/A000000384) 1. Mr. Deepak Goyal, House No. 329, Ishwar Colony, Bawana, Delhi-110039 2. Mrs. Geeta Goyal, House No. 329, Ishwar Colony, Bawana, Delhi-110039	Demand Notice date: 24.04.2023 Rs. 59,38,721/- (Rupees Fifty-Nine Lakh Thirty-Eight Thousand Seven Hundred Twenty-One Only) as on 01.05.2024	All that Piece and Parcel of Property bearing Residential Flat No. D-2, Third Floor without roof rights, area measuring 750 Sq. feet and flat No. D-3, Third floor without roof rights area measuring 350 Sq. ft. Of property No. 602-E/20, Block-A, Ward No. 3, Old Kharsa No. 1668 and New Kharsa No. 1151/3 Min, Situated at Barialwa Kuan, Mehrauli Tehsil Hauz Khas, New Delhi-110030	₹ 26,00,000/- ₹ 2,60,000/-
8	(Loan Account No. DL/MTG/MTNG/A000000085) 1. Mr. Kamal Bajaj, G-4/19, Sector 16, Rohini North-West Delhi, Metro, Delhi, India-110085 2. Mrs. Jyoti Bajaj, G-4/1, Sector 16, Rohini North-West Delhi, Metro, Delhi, India-110085	Demand Notice date: 03.08.2022 Rs. 51,64,994/- (Rupees Fifty-One Lakh(s) Sixty-Four Thousand Nine Hundred Ninety-Four Only) as on 01.05.2024	All that piece and Portion of Property Bearing Pvt. No. C-002 area measuring 90 sq. yds. and portion bearing Pvt. No. 003 area measuring 42 Sq. Yds. (Total area measuring 132 Sq. Yds.) both on Upper Ground Floor, (front side), built on plot no. A-1/3, area measuring 400 Sq. Yds. out of Kharsa No. 488/1, situated in the area of Village Molarband, Badarpur, New Delhi-110030	₹ 25,00,000/- ₹ 2,50,000/-
9	Loan Account No.- DL/DEL/DLH/A000000471 and DL/DEL/DLH/A0000001130 1. Mr. KAMAL KHATRI, D-69A, 3rd Floor, Street No-03, Lamki Nagar, Shakarpur Baramad, Shakarpur, Delhi-110092 2. MS. POOJA KHATRI, D-69A, 3rd Floor, Street No-03, Lamki Nagar, Shakarpur Baramad, Shakarpur, Delhi-110092	Demand Notice date: 17.08.2021 Rs. 20,41,464/- (Rupees Twenty Lakh(s) Forty-One Thousand Four Hundred Sixty Four Only) as on 01.05.2024	All that piece and parcel of Flat No. FF-5, First Floor without roof rights measuring 70 sq. Yards, Built on plot No. B-1/3 Situated at Ganga Vihar, Village Sadullabad, Pargana Loni Tehsil & District Ghaziabad, Uttar Pradesh, Boundaries : EAST: Service Lane, WEST: Road 40ft Wide, NORTH: Plot B-1/4, SOUTH: Plot B-1/3	₹ 9,00,000/- ₹ 90,000/-
10	Loan Account No. DL/DEL/DLH/A000000126 1. Mr. Manish Chauhan, G8, DDA Flat, Kali Musjid, Sita Ram Bazar, Delhi GPO, Delhi-110006 2. Mrs. Rajkali, G8, DDA Flat, Kali Musjid, Sita Ram Bazar, Delhi GPO, Delhi-110006	Demand Notice date: 07.08.2021 Rs. 20,72,321/- (Rupees Twenty Lakh(s) Seventy Two Thousand Three Hundred Twenty One Only) as on 01.05.2024	All that piece and parcel of Residential Property Plot No. C 248, area measuring 75 Sq. Yards, First Floor, Kharsa No. 421, Situated at SLF Ved Vihar, Hadbast Gram Sadullabad, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, Boundaries: East: Plot No. C 247, West: Plot No. C 249, North: Other Plot South: 18 Mtrs Road Wide	₹ 12,00,000/- ₹ 1,20,000/-
11	Loan Account No. DL/DEL/DLH/A000000696 1. Mr. Nawab Hasan, N-116, Second Floor, Vishnu Garden, Delhi-110018 2. Mrs. Raziya Sultana, N-116, Second Floor, Vishnu Garden, Delhi-110018	Demand Notice date: 30.11.2022 Rs. 24,78,849/- (Rupees Twenty Four Lakh(s) Seventy Eight Thousand Eight Hundred Forty Nine Only) as on 01.05.2024	All that part and parcel of the property Entire Second Floor without Roof/Terrace Rights area measuring 75 Sq. Yds. Built on property bearing No. NE-105-E out of Kharsa No. 21/42 situated in the area of village Khyala colony known as Vishnu Garden, New Delhi-110018, Bounded by: East: Road 20 ft., West: Gali 8 ft., North: Remaining portion of property No. NE-105-E, South: Plot No. NE-105-D	₹ 22,00,000/- ₹ 2,20,000/-
12	Loan Account No. DL/DEL/DLH/A000000011 1. Mr. Vijay Thakur, Property Address: area 105 varg gun kh no. 1552, Vill. Raishpur Kailash Puran 2nd Ghaziabad, Metro, Ghaziabad, Uttar Pradesh, India-201001 Also At: Residence Address H. No. 78 Bagh Bhatni, G.T. Road, Choudhary Mohd, Uttar Pradesh, Ghaziabad, 201001. 2. Mrs. Pooja, Address H. No. 74 Bagh Bhatni Ghaziabad, Uttar Pradesh, 201001	Demand Notice date: 24.03.2021 Rs. 33,68,519/- (Rupees Thirty Three Lakh(s) Sixty Eight Thousand Five Hundred Nineteen Only) as on 01.05.2024	Entire Second Floor Built up on House No. B-1, Out of Kharsa No. 1552, Situated At Kailashpur-II, In The Revenue Estate of Village Raishpur, Pargana Dasna, Tehsil & District Ghaziabad, Uttar Pradesh, Area Measuring 105 Square Yards Ls 87.79 Sq. Mtrs., Bounded by: North: Rasta 22 Feet Wide, Bhuja 21C Feet, South: Land Others, Bhuja 21 Feet, East: Land Others, Bhuja 45 Feet, West: Land Others, Bhuja 45 Feet	₹ 15,00,000/- ₹ 1,50,000/-
13	Loan Account No. HR/GGN/FRBD/A000000147 1. Ms. Shivani (Borrower), 1026/2, 2, 30 Feet Road, Maya Kunj, Parvatiya Colony, Near Holy Chowk, Haryana, Faridabad-121005 Also at: Waka Mauja Gaunchi Tehsil Ballabgarh 60/15, Dist. Faridabad, Jeevan Nagar, Metro, Faridabad, Haryana-121004 2. Ms. Krishan Kumar (Co-Borrower), 1026/2, 2, 30 Feet Road, Maya Kunj, Parvatiya Colony, Near Holy Chowk, Haryana, Faridabad-121005	Demand Notice date: 10.12.2020 Rs. 51,82,342 (Rupees Fifty One Lakh(s) Eighty Two Thousand Three Hundred Forty Two Only) as on 01.05.2024	All that part and parcel of the property with all easement rights and pathway situated at A Residential property out of Kharsa No. 60/15/2, area measuring 140 sq. Yards Mauja Gonchi	

